The Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983

Act 41 of 1983

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Amendment appended: 18 of 2010
MAHARASHTRA ACT No. XLI OF 1983

[THE MAHARASHTRA AGRICULTURAL UNIVERSITIES (Krishi Vidyapeeths) Act, 1983]

(This Act received the assent of the Governor on 22nd day of August 1983; assent first published in the Maharashtra Government Gazette on the 24th August 1983.)

Amended by Mah. 12 of 1988 (1-6-1988)†
" " " 41 of 1989 (4-11-1989)†
" " " 22 of 1991 (9-9-1991)†
" " " 19 of 1995 (31-8-1995)†

An Act to consolidate and amend the law relating to the four Agricultural Universities in Maharashtra.

WHEREAS it is expedient to consolidate and amend the law relating to the four Agricultural Universities in the State of Maharashtra;

AND WHEREAS, it has now been decided to have a common law for the better governance of the four Agricultural Universities in Maharashtra and for more efficient administration and financial control and better organisation of teaching, research and extension education in those Universities;

AND WHEREAS, in accordance with decision aforementioned, it is now found expedient to reconstitute the four Agricultural Universities in Maharashtra to provide better facilities for education in agriculture and allied matters and in particular for the development of agricultural sciences and for carrying out or undertaking such schemes or activities to help and support the Agricultural Development Programmes and extension education and such other activities of Government, as the State Government may, from time to time, direct for matters connected with or incidental to any of the purposes aforesaid;

It is hereby enacted in the Thirty-fourth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless the context otherwise requires,—

(a) "affiliated college" means a college, which is under the management of any authority other than a University, and is affiliated or deemed to be affiliated to the University;

(b) "agriculture" includes the basic and applied sciences (including technology) relating to soil and water management, crop husbandry (including control of plant, pests and diseases), horticulture, agricultural engineering, animal husbandry dairying, veterinary, fisheries, marine biology, forestry and also home science, co-operation and marketing relating to agriculture;

(c) "constituent college" means a college, which is under the direct management of a University, whether located at the headquarters or elsewhere in the University area;

(d) "corresponding University", in relation to an existing University, means the body corporate specified against such existing University in column (2) of the Schedule;

† This indicates the date of commencement of Act.

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(e) "Department" means a department designated as such by the Statutes, with reference to a subject or a group of subjects;

(f) "existing University" means a University specified in column (I) of the Schedule;

(g) "extension education" means the educational activities concerned with the training of the farmers and homemakers and other groups serving agriculture, in improved agricultural practices and the various phases of scientific technology related to agriculture and agricultural production and marketing. It includes the work which may be done through meetings, demonstrations and other methods for teaching improved agricultural practices and the training of workers required for the conduct of these educational activities;

(h) "Head of Department" means the academic staff member principally responsible for teaching, research and extension education in a Department;

(i) "other Backward Classes" means the castes which have been declared as belonging to other Backward Classes or which may be declared hereafter by the State Government as belonging to such Classes, from time to time, by notification in the Official Gazette;

(j) "prescribed" means prescribed by the Statutes;

(k) "Principal" means the head of a college, post graduate centre or other recognised institution;

(l) "recognised institution" means an institution for research or specialized studies, other than an affiliated or constituent college, and recognised or deemed to be recognised as such by a University and includes any institution for lower agricultural education, such as an agricultural school or gramsevak training centre, which is under the direct management of the University, or which is recognised or deemed to be recognised as such by the University;

(m) "Schedule" means the Schedule to this Act;

(n) "Scheduled Castes" means such castes, races or tribes or parts of, or groups within, such castes, races or tribes as are deemed to be Scheduled Castes in relation to the State of Maharashtra under article 341 of the Constitution of India, and for the purposes of this Act, includes Nav-Buddhas;

(o) "Scheduled Tribes" means such tribes or tribal communities or parts of, or groups within, such tribes or tribal communities as are deemed to be Scheduled Tribes in relation to the State of Maharashtra under article 342 of the Constitution of India residing in any part of the State of Maharashtra and, for the purposes of this Act, includes Denotified and Nomadic Tribes;

(p) "State Council" means the Maharashtra Council of Agricultural Education and Research constituted under this Act;

(q) "Statutes" and "Regulations" mean, respectively, the Statutes and the Regulations of the University made or deemed to be made under this Act;

(r) "University" means a University constituted under this Act;

(s) "University area", in relation to any University specified in column (2) of the Schedule, means the area specified against it in column (3) of the Schedule;

(t) "University, campus", in relation to a University, means the area of the University at its headquarters, which was immediately before the commencement of this Act, defined as the University campus of the existing University or as may, from time to time, be defined as the University campus by the State Government by notification in the Official Gazette.

1 Clause (m) was deleted by Mah. 22 of 1991, Second Schedule.
### SCHEDULE

[See sections 2 (d), 2 (f) and 3 (l)]

<table>
<thead>
<tr>
<th>Existing University</th>
<th>Name of the corresponding University constituted under this Act</th>
<th>University area</th>
<th>Headquarter of the corresponding University</th>
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1. The Mahatma Phule
   *Krishi Vidyapeeth*
   constituted under the
   Maharashtra Agricultural University (*Krishi Vidyapeeth*) Act, 1967
   (Mah.XXIII of 1967).

   The Mahtama Phule *Krishi Vidyapeeth.*
   The area comprising the Revenue
   Divisions of Pune
   and Nashik.

2. The Punjabrao
   *Krishi Vidyapeeth*
   constituted under the
   Punjabrao Agricultural University (*Krishi Vidyapeeth*) Act, 1968
   (Mah. IX of 1969).

   The Dr. Punjabrao Deshmukh *Krishi Vidyapeeth.*
   The area comprising the Revenue
   Divisions of Nagpur and Amravati.

3. The Marathwada
   *Krishi Vidyapeeth*
   constituted under the
   Marathwada Agricultural University (*Krishi Vidyapeeth*) Act, 1972
   (Mah. XVII of 1972).

   The Marathwada *Krishi Vidyapeeth.*
   The area comprising the Revenue
   Division of Aurangabad.

4. The Konkan
   *Krishi Vidyapeeth*
   constituted under the
   Konkan Agricultural University
   (*Krishi Vidyapeeth*)

   The Konkan *Krishi Vidyapeeth.*
   The area comprising the Revenue
   Divisions of Bombay and Konkan.

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1 These words were substituted for the words “The Punjabrao *Krishi Vidyapeeth*”, by Mah. 19 of 1995, s. 2.

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In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Universities (Krishi Vidyapeeths) (Amendment) Act, 2010 (Mah. Act No. XVIII of 2010) is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2010.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette" on the 23rd July 2010).

An Act further to amend the Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Agricultural Universities (Krishi Vidyapeeths) (Amendment) Ordinance, 2010, on the 5th July 2010;
AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-first Year of the Republic of India, as follows:

1. (1) This Act may be called the Maharashtra Agricultural Universities (Krishi Vidyapeeths) (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 5th July 2010.

2. In section 17 of the Maharashtra Agricultural Universities (Krishi Vidyapeeths) Act, 1983 (hereinafter referred to as “the principal Act”),—

(a) for sub-section (1), the following sub-section shall be substituted, namely:

“(1) The Vice-Chancellor shall be appointed by the Chancellor in the manner stated hereunder:

(a) There shall be a Committee consisting of the following members to recommend suitable names to the Chancellor for appointment of the Vice-Chancellor, namely:

(i) a member nominated by the Chancellor, who shall be a retired Judge of the Supreme Court or retired Chief Justice of a High Court or an eminent scientist of national repute or a recipient of Padma Award in the field of education;

(ii) the Director General, Indian Council of Agricultural Research, New Delhi;

(iii) the Principal Secretary (Agriculture) or Secretary (Agriculture), as the case may be, in the Agriculture, Animal Husbandry, Dairy Development and Fisheries Department of the Government of Maharashtra;

(b) The member nominated by the Chancellor shall be the Chairman of the Committee;

(c) The member nominated shall be the person not connected with the University or any recognised institution of the University;

(d) No meeting of the Committee shall be held unless all the three members of the Committee are present.”;

(b) for sub-section (2), the following sub-sections shall be substituted, namely:

“(2) The process of preparing a panel shall begin at least three months before the probable date of occurrence of the vacancy of the Vice-Chancellor and shall be completed within the time limit fixed by the Chancellor. The Chancellor, however, may extend such time limit if in the exigency of the circumstances, it is necessary so to do, however that the period so extended shall not exceed three months in the aggregate.
(2A) The Committee shall recommend a panel of not less than five suitable persons for the consideration of the Chancellor for being appointed as the Vice-Chancellor within the period of two months from its constitution. The names so recommended shall be in alphabetical order without any preference being indicated. The report shall be accompanied by a detailed write-up on suitability of each person included in the panel.

(2B) The Chancellor may select one of the said persons from such panel for the post of the Vice-Chancellor and appoint the person to such post. If the Chancellor does not approve any of the person in the panel or if the person selected by the Chancellor for the post of Vice-Chancellor is not willing to accept the office of the Vice-Chancellor, the Chancellor may require the above-mentioned Committee to prepare a fresh panel.

(2C) A person recommended by the Committee for appointment as a Vice-Chancellor shall,—

(a) be an eminent academician or an administrator of high calibre;
(b) be able to provide leadership by his own example;
(c) be able to provide vision and have ability to translate the same into reality in the interest of students and society; and
(d) possess such educational qualifications and experience as may be specified by the State Government, by an order published in the Official Gazette, in consultation with the Chancellor.

(2D) The eligibility conditions and the process for recommendation of names for appointment as a Vice-Chancellor shall be given wide publicity to ensure the recommendation of most suitable candidates.”;

(c) in sub-section (4), for the words “term not exceeding, six months in the aggregate” the words “term not exceeding, twelve months in the aggregate” shall be substituted.

3. (1) The Maharashatra Agricultural Universities (Krishi Vidyapeeths) (Amendment) Ordinance, 2010, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

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